

(b) The enrolment under these programmes during this period has been as under:-

Year	Adult Education	Non-formal Education
1986-87	13.72	7.49
1987-88	11.13	9.99
1988-89	12.55	10.17

[English]

Socio-Economic Conditions of Forest Workers in Orissa

2144. SHRI BHAJAMAN BEHERA:
SHRI ANADI CHARAN DAS:

Will the PRIME MINISTER be pleased to state:

(a) the programmes implemented and achievements made by the Logging Development Institute, Dehradun in ameliorating socio-economic conditions of forest workers of Orissa; and

(b) the number of forestry personnel trained in tool testing, allied short duration courses and the people of Orissa trained under these training programmes?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). Logging Development Institute which merged with Forest Research Institute, Dehra Dun in 1987 as its Logging Development Division, has been imparting training under workers training programme to forest workers for improving

their socio-economic conditions. During the period 1982-87, 1144 forest workers from Orissa were trained in handling and maintenance of improved logging tools with a view to improve their productivity and wages. Only 2 persons from State Forest Department were trained in tool testing and allied short duration courses during this period.

Schemes for Development of Tribals

2145. SHRI SONTOSH MOHAN DEV: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to give a filip to schemes for development of tribal areas of the North eastern Region;

(b) if so, whether rehabilitation of Jhumia tribes in Tripura from the hills tracts to plains was undertaken under a scheme with the above stated objective;

(c) Whether Government propose to utilise the tribes for protection of the forest and also for growing plantations; and

(d) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) and (b). A scheme for control of shifting cultivation with 100% central assistance, envisaging permanent settlement of the "jhumias" through developmental programmes like land development irrigation and supply of inputs required for permanent cultivation, is under implementation in 9 States including 7 States of the North-Eastern Region. 18,609 families are proposed to be covered in the North-Eastern States including 1800 families from Tripura.

(c) and (d). National Forest Policy 1988 envisages close association of the tribal people in the protection, regeneration and development of forests.

Compensation for the Lands Acquired for Naval Airbase in Tamil Nadu

2146. SHRI R. JEEVARATHINAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since given full compensation to those whose lands were acquired for the establishment of Naval Airbase at Arakkonam in Tamil Nadu; and

(b) the number of persons provided with jobs in the new establishment and how many are still to be provided with jobs?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Full amount of the compensation, as fixed by the land acquisition authorities, has been paid by the Government of India to the Government of Tamil Nadu.

(b) 7 persons have so far been provided employment from among the families affected by land acquisition. Further recruitment will be undertaken only after the manpower complement for the project is sanctioned by the Government of India. Members of the families whose lands have been acquired will be given due consideration, subject to fulfilment of the qualifications pre-

scribed for the available posts.

Encashment of Leave Salary for Punjab Government Employees

2147. SHRI KAMAL CHAUDHRY: Will the PRIME MINISTER be pleased to state:

(a) whether the benefit of encashment of leave salary is available to all categories of employees of Punjab Government; and

(b) if not, the reasons therefor?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir. Encashment of earned leave at the time of retirement is admissible to all employees of the State Government upto a maximum period of 240 days subject to fulfilment of prescribed conditions.

(b) Does not arise.

Extension to Government Officials after Superannuation

2148. SHRI ANIL SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) the number of Government officers at the Centre who have been given extension after superannuation during the last financial year;

(b) the different levels of service where the officers have received such extensions after retirement; and

(c) the parameters which are taken into consideration while giving such extensions?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). As the various Ministries/Departments are competent to grant extension in service to the Government officers under the prescribed conditions, the information regarding the